

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1066, 1067 & 1068 OF 2018 IN**  
**DFR NO. 2640 OF 2018**

**Dated: 7<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Brindavan Hydropower Private Limited** ... **Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commission & Ors.** ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G. for  
Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta  
Mr. Mayank Kshirsagar for R-4

**ORDER**

**IA NO. 1068 OF 2018 – (Application for waiver of court fees)**

The learned counsel, Mr. Anantha Narayana M.G. appearing for the Appellant prays for another two weeks time to enable him to pay the necessary court fee.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another two weeks time is granted to the learned counsel appearing for the Appellant to enable him to pay the necessary court fee.

**DFR NO. 2640 OF 2018**

List the matter on **24.09.2018**, as requested.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**